IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

40. **C.P.(IB)/858(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2024**

NAME OF THE PARTIES: State Bank of India (Through Resolution Professional
Mr.
Purusottam Behera
Vs
Mr. Siddhivinayak Shivram Dalvi

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Mitali Bhatt a/w Mr. Ayush Rajani i/b AKR Legal, Ld. Counsel for the Applicant present. Mr. Swapnil Balajiwale a/ w Dhwani Rughani i/b Dhiren H. Shah, Ld. Counsel for the Personal Guarantor present.

2. Counsel for the Financial Creditor seeks one week's time to clarify the issue of limitation.

3. List this matter on **02.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

12.07.2024/pvs